



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/241/2015/ARE-7

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001.  
Dated 21.10.2021.

RECOMMENDATION

Sub:- Departmental inquiry against Sri V.Nagaraj, the then Second Division Assistant, Bellary Urban Development Authority, Bellary - reg.

Ref:- 1) Government Order No.UDD 59 GDA 2015 dated 25.04.2015.

2) Nomination order No. UPLOK-2/DE/241/2015 dated 05.05.2015 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 08.10.2021 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru.

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The Government by its order dated 25.04.2015 initiated the disciplinary proceedings against Sri V.Nagaraj, the then Second Division Assistant, Bellary Urban Development Authority, Bellary, [hereinafter referred to as Delinquent Government Official, for short as 'DGO' ] and entrusted the departmental inquiry to this Institution.

19/7/23

2. This Institution by Nomination order No. UPLOK-2/DE/241/2015 dated 05.05.2015 nominated Additional Registrar of Enquiries-6, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, the matter was transferred to ARE.1 and finally, by order dated 04.07.2017, Additional Registrar of Enquiries-7, was re-nominated to continue the said departmental inquiry against the DGO.

3. The DGO was tried for the charge of demand and acceptance of bribe of Rs.17,000/- from the complainant to show him an official favour of transferring plot No.203A measuring 20x30 situated at Raghavendra Colony, Bellary, allotted in the name of his mother Smt.H.K.Rukmini into his name in view of her death on 24.4.2007 and for taking steps to execute sale deed in his favour.


4. The Inquiry Officer(Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has

held that, the above charge against the DGO Sri V.Nagaraj, the then Second Division Assistant, Bellary Urban Development Authority, Bellary is 'not proved'.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Enquiry Officer and exonerate DGO Sri V.Nagaraj, the then Second Division Assistant, Bellary Urban Development Authority, Bellary, of the charges leveled against him.

6. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
21/10/21  
(JUSTICE B.S. PATIL)  
Upalokayukta,  
State of Karnataka.

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